

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
1439/2015

(Arising out of impugned final judgment and order dated 16/05/2014
in LPA No.1200/2013 passed by the High Court of Punjab & Haryana at
Chandigarh)

SUMER SINGH

Petitioner(s)

VERSUS

HARYANA BREWERIES LTD.

Respondent(s)

(With appln.(s) for c/delay in filing SLP and office report)

WITH S.L.P.(C)...CC No. 1474/2015

(With appln.(s) for c/delay in filing SLP and Office Report)

S.L.P.(C)...CC No. 1501/2015

(With appln.(s) for c/delay in filing SLP and Office Report)

S.L.P.(C)...CC No. 1604/2015

(With appln.(s) for c/delay in filing SLP and Office Report)

S.L.P.(C)...CC No. 1555/2015

(With appln.(s) for c/delay in filing SLP and Office Report)

S.L.P.(C)...CC No. 1759/2015

(With appln.(s) for c/delay in filing SLP and Office Report)

S.L.P.(C)...CC No. 1762/2015

(With appln.(s) for c/delay in filing SLP and Office Report)

Date : 30/01/2015 These petitions were called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. S. N. Bhat, Adv.

For Respondent(s)

Upon hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner states that this Court
has had the occasion to examine the impugned order wherein notice
has already been issued.

Delay condoned.

Issue notice.

Tag with SLP(C)No.26330 of 2014.

(SATISH KUMAR YADAV)
COURT MASTER

(RENUKA SADANA)
COURT MASTER